

In the Central Administrative Tribunal
Calcutta Bench

MA No. 305 of 1998
((OA No. 839 of 1997))

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Eastern Railway

Vs.

N. R. Das

For the Applicant : Mr. P.K. Arera, Advocate

For the Respondent : Mr. B.C. Sinha, Advocate

Heard on : 10-9-98

Date of Judgement : 10-9-98

ORDER

Heard ld. Advocates for both the parties over an application for extension of time to complete the disciplinary proceedings as per order dated 14.1.98 passed in OA No. 839 of 1997. It is found that the period granted by the Tribunal has expired on 21.7.98 and application for extension of time has been filed on 13.7.98 before 7(seven) days from the date of expiry of the period. ld. Advocate Mr. Sinha for the respondents submits that the department has not supplied the copy of the document as asked for from them. So, he could not submit his defence statement for want of relevant records. However, I am not passing any order on this score. ~~to consider the facts.~~ Respondent is given liberty to complete the disciplinary proceedings within two months from to-day and no further time will be allowed to the respondent. It may be mentioned that Inquiry Officer may ~~seek for information~~ ^{for Enquiry} information of this case on day-to-day basis for the purpose of completion of the enquiry as asked for. Accordingly, MA is disposed of.


(D. Purkayastha)
Member (J)